

GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA
UNSTARRED QUESTION NO-441
ANSWERED ON - 01/12/2021

FACILITIES PROVIDED TO SENIOR CITIZENS

441#. SHRI BRIJLAL

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:-

- (a) whether any change has been made by Government in the facilities being provided to senior citizens, if so, the details thereof;
- (b) if not, whether there is any scheme under consideration to amend the facilities being provided to senior citizens, if so, the details thereof; and
- (c) whether it is a fact that there has been an increase in the crimes committed against senior citizens during the last five years, if so, the details of the measures taken to curb such crimes?

ANSWER

THE MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SUSHRI PRATIMA BHOUMIK)

(a) & (b) The Department of Social Justice and Empowerment has launched Umbrella Scheme namely 'Atal Vayo Abhyuday Yojana (AVYAY)' w.e.f. 01.04.2021 comprising existing and some new components. 'Integrated Programme for Senior Citizens (IPSrC)' is a component of AVYAY which is being implemented by the Department since 1992, wherein financial assistance is provided to implementing agencies (IAs) like NGOs/ VOs, etc. for running and maintenance of Senior Citizens Homes (Old Age Homes), Continuous Care Homes, etc. Under IPSrC shelter, nutrition, health, recreational facilities are provided to indigent senior citizens. W.e.f. 01.04.2021 standard norms for facilities like separate bed for each beneficiary, minimum 7.5 square metre area for room/ dormitory, minimum 12 square metre carpet area per resident senior citizen etc. has been prescribed. Details are given at **Annexure-I**.

The Department is also implementing a Central Sector Scheme namely Rashtriya Vayoshri Yojana (RVY) under AVYAY, for bringing near normalcy in the bodily functions of those BPL senior citizens who suffer from age related disabilities/ infirmities, by providing them with free of cost assisted living devices. W.e.f. 01.04.2020 special items like wheelchairs with commode, silicon foam cushion etc. are also provided under the Scheme, besides generic items like walking sticks, elbow crutches, hearing aid etc.

Besides these existing schemes, following new schemes have been launched under AVYAY w.e.f. 01.04.2021-

(i) **Senior Able Citizens for Re-Employment in Dignity (SACRED) portal-** Many senior citizens have experience, time and energy which can be used by the business enterprises looking for stable employees with experience. The Human resources cells of many private enterprises seek experienced but stable persons in certain positions. The portal allows bringing these people together by virtual matching of preferences. The portal has been launched on the occasion of IDOP (01.10.2021).

(ii) **Action Groups Aimed at Social Reconstruction (AGRASR Groups)- Elderly Self Help groups -** The Senior Citizens are encouraged to form Self-Help Groups (SHGs), to provide them with a platform to share the time constructively with each other. To attain financial assistance under the scheme, SHGs will function as 'Action Groups Aimed at Social Reconstruction (AGRASR Groups)'. Such SHGs are formed of senior citizens, and may choose any suitable activity that keeps the Group financial sustainable.

(iii) **Promoting Silver Economy** –to encourage the entrepreneurs to think about the problems of the elderly and come out with innovative solutions, by providing upto Rs. 1 crore as financial assistance in the form of equity participation, through an open invitation on a portal namely Seniorcare Ageing Growth Engine (SAGE).

(iv) **Channelizing CSR funds for Elderly care-** This initiative has been launched to channelize the CSR funds in an appropriate manner for elderly care projects. Under Schedule VII of Section 135 of the Companies Act, setting up old age homes, day care centres and such facilities for Senior Citizens is an approved item for CSR funding.

(v) **Scheme for Awareness Generation and Capacity Building for welfare of Senior Citizens-** Components like the National Helpline for Senior Citizens, Research, awareness, sensitization etc. for the welfare of senior citizens, spreading awareness and sensitizing the youth and other sections of the society towards the issues related to the elderly.

(c) National Crime Records Bureau (NCRB) compiles and publishes statistical data on crimes in its publication "Crime in India". Statement of State/ UT wise cases registered, cases charge-sheeted, cases convicted, persons arrested, persons charge-sheeted and persons convicted under **Crimes against senior citizens** during 2016 and 2017 are at **Annexure-II**, and for 2018, 2019, 2020 are at **Annexure-III**.

Police and Public Order are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens including investigation and prosecution of crime against senior citizens rest with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Government accords utmost priority to the safety of Senior Citizens. Further, the Maintenance and Welfare of Parents and Senior Citizens (MWPSA) Act, 2007 prescribes that State Governments are to develop a Comprehensive Action Plan for protection of life and property of senior citizens.

Annexure-I

Annexure referred to in reply to part (a) of Rajya Sabha Question No. † 441 for 01.12.2021 regarding 'Facilities provided to senior citizens'

Changes in Integrated Programme for Senior Citizens w.e.f. 01.04.2021

1. The land for the old age home should be adequate to comply with the Floor-Area Ratio (FAR) as prescribed by the relevant urban body/State Government. In the case of semi-urban/rural areas, the State Government shall provide adequate land for setting up of an old age home of requisite capacity such that there is adequate land for recreation, gardening, further expansion etc.
2. The old age home shall have minimum area per resident as per the following norms:
 - (i) Area of bedroom/dormitory per resident (7.5 sq.mtr)
 - (ii) There shall be a separate bed for each resident
 - (iii) There shall be hygienic toilet and bath facilities @ one per 10 residents
 - (iv) The living area or carpet area per resident i.e. Including (i) above plus ancillary areas like kitchen, dining hall, recreation room, medical room etc. but excluding verandahs, corridors etc. (12 sq. mtr)
3. Increase in cost norms for the projects, by introducing per day per beneficiary charges.
4. Installation of CCTV Cameras in the Old Age Homes for real time monitoring.

Annexure-II

**Annexure referred to in reply to part (c) of Rajya Sabha Question No. † 441 for 01.12.2021 regarding
'Facilities provided to senior citizens'**

**State/UT-wise Cases Registered(CR), Cases Chargesheeted(CS), Cases Convicted(CV), Persons Arrested(PAR), Persons Chargesheeted(PCS)
and Persons Convicted(PCV) under Crimes against Senior Citizen during 2016-2017**

SL	State/UT	2016						2017					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	2243	1680	221	2545	2291	272	1823	1256	194	1314	2240	301
2	Arunachal Pradesh	2	3	0	2	3	0	1	0	0	0	0	0
3	Assam	6	3	0	7	3	0	0	0	0	0	0	0
4	Bihar	272	196	4	388	297	4	141	139	6	408	220	7
5	Chhattisgarh	902	846	268	1244	1243	350	1068	992	140	1506	1551	199
6	Goa	43	30	1	50	55	1	60	35	2	44	59	2
7	Gujarat	496	316	0	504	479	0	1099	775	1	1432	1465	1
8	Haryana	349	204	17	307	296	24	466	222	31	399	348	42
9	Himachal Pradesh	233	191	0	354	316	0	129	101	5	54	147	7
10	Jharkhand	56	1	0	50	1	0	0	0	0	0	0	0
11	Karnataka	818	525	9	1104	834	13	895	614	17	1033	1134	30
12	Kerala	571	520	32	816	676	42	511	446	5	629	597	6
13	Madhya Pradesh	3877	3754	506	6482	6448	758	4716	4416	490	5836	7539	776
14	Maharashtra	4694	2925	105	5035	4936	124	5321	3181	126	5133	4910	158
15	Manipur	6	8	0	12	8	0	3	2	1	5	2	2
16	Meghalaya	2	0	0	0	0	0	2	1	0	1	1	0
17	Mizoram	15	15	5	15	15	5	13	10	5	14	11	6
18	Nagaland	3	2	0	3	2	0	15	7	2	11	8	2
19	Odisha	229	218	3	304	334	3	232	121	0	137	146	0
20	Punjab	91	63	21	131	114	31	163	80	13	317	191	26
21	Rajasthan	652	352	64	563	563	101	462	203	67	373	372	93
22	Sikkim	4	4	0	4	4	0	1	0	0	0	0	0
23	Tamil Nadu	2895	2187	631	3422	2662	725	2769	2058	585	3281	2823	696
24	Telangana	1382	827	120	1646	1078	133	1308	705	67	641	1164	94

25	Tripura	10	9	1	8	9	1	10	5	0	12	10	0
26	Uttar Pradesh	621	478	49	1044	956	113	408	394	31	616	773	66
27	Uttarakhand	1	1	0	1	1	0	2	1	0	2	2	0
28	West Bengal	184	138	1	251	225	1	247	192	0	170	245	0
	TOTAL STATE(S)	20657	15496	2058	26292	23849	2701	21865	15956	1788	23368	25958	2514
29	A&N Islands	4	3	1	6	5	1	10	10	0	12	13	0
30	Chandigarh	48	12	3	41	17	4	53	42	6	61	53	10
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	685	368	33	513	465	46	753	308	48	649	443	54
33	Jammu & Kashmir*	0	0	0	0	0	0	1	0	0	0	0	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-
34	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0
35	Puducherry	16	12	1	12	13	1	45	39	1	40	45	1
	TOTAL UT(S)	753	395	38	572	500	52	862	399	55	762	554	65
	TOTAL (ALL INDIA)	21410	15891	2096	26864	24349	2753	22727	16355	1843	24130	26512	2579

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT

* Data of erstwhile Jammu & Kashmir State including Ladakh

Annexure-III

Annexure referred to in reply to part (c) of Rajya Sabha Question No. † 441 for 01.12.2021 regarding
'Facilities provided to senior citizens'

State/UT-wise Cases Registered(CR), Cases Chargesheeted(CS), Cases Convicted(CV), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under Crimes against Senior Citizen during 2018, 2019 and 2020

SL	State/UT	2018						2019						2020					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	1673	1375	161	1044	2115	219	2430	1796	182	1531	3161	255	1860	1541	75	1929	2884	88
2	Arunachal Pradesh	3	3	0	3	3	0	3	1	0	4	2	0	0	0	0	0	0	0
3	Assam	2	2	0	4	2	0	2	1	0	2	1	0	6	0	0	6	0	0
4	Bihar	424	397	0	275	557	0	251	263	5	380	485	9	322	251	1	262	317	1
5	Chhattisgarh	1073	916	118	1502	1472	193	1349	1153	216	1915	1907	331	1533	1186	107	2250	2038	156
6	Goa	36	39	5	27	61	5	40	28	3	31	44	5	31	23	1	39	39	2
7	Gujarat	2126	1580	26	2812	3026	26	4088	3288	21	5054	5537	30	2785	2327	0	4338	5189	0
8	Haryana	571	271	23	463	447	30	384	181	23	297	268	36	650	262	6	496	480	6
9	Himachal Pradesh	195	169	1	228	316	1	166	173	2	238	278	3	394	360	3	168	556	4
10	Jharkhand	12	28	0	36	29	0	9	2	0	4	2	0	2	0	2	0	0	2
11	Karnataka	1038	745	12	1402	1382	13	1172	911	1	1521	1744	2	853	696	9	1387	1540	13
12	Kerala	549	474	20	596	568	24	683	584	22	849	862	22	699	483	25	661	636	59
13	Madhya Pradesh	3967	3548	437	4416	6234	665	4184	3703	586	4382	7042	979	4602	4316	243	4915	10562	361
14	Maharashtra	5961	2931	122	5442	4785	159	6163	3071	144	4888	4837	171	4909	3162	60	4370	5033	84
15	Manipur	2	2	2	6	6	2	10	0	0	4	0	0	7	0	0	1	0	0
16	Meghalaya	0	0	0	0	0	0	1	0	0	1	0	0	3	0	0	0	0	0
17	Mizoram	15	15	5	18	18	6	9	8	4	11	10	4	8	8	5	9	9	6
18	Nagaland	14	6	1	15	8	1	16	5	0	7	7	0	11	1	1	1	1	1
19	Odisha	319	238	0	250	446	0	157	114	0	87	178	0	326	307	0	131	454	0
20	Punjab	217	110	15	360	248	23	228	152	17	365	325	33	289	158	9	463	381	12
21	Rajasthan	360	151	50	245	245	79	437	180	112	189	244	163	648	251	52	331	408	80
22	Sikkim	3	1	0	2	1	0	2	3	0	4	4	0	2	1	0	1	1	0
23	Tamil Nadu	3162	2325	835	3791	2950	955	2509	1757	846	3314	2441	1030	1581	1113	167	2202	1529	201
24	Telangana	1062	679	88	466	1102	110	1523	1040	61	564	1773	78	1575	1169	57	692	1758	79

25	Tripura	9	6	0	14	11	0	19	13	0	11	19	0	13	8	0	11	13	0
26	Uttar Pradesh	454	353	55	723	716	94	475	410	42	730	794	78	353	313	27	538	596	36
27	Uttarakhand	6	2	0	3	3	0	6	3	0	3	3	0	4	4	0	0	5	0
28	West Bengal	245	188	0	161	307	0	353	285	0	239	499	0	344	289	0	183	481	0
	TOTAL STATE(S)	23498	16554	1976	24304	27058	2605	26669	19125	2287	26625	32467	3229	23810	18229	850	25384	34910	1191
29	A&N Islands	3	4	1	4	4	1	6	6	1	7	8	1	17	15	0	20	19	0
30	Chandigarh	64	35	7	43	44	8	50	17	11	35	30	18	43	29	3	42	40	3
31	D&N Haveli and Daman & Diu+	1	1	0	1	1	0	2	1	0	1	1	0	0	0	0	0	0	0
32	Delhi	780	262	19	745	363	26	1076	280	20	531	394	31	919	240	0	460	352	0
33	Jammu & Kashmir*	3	4	0	10	10	0	1	1	0	1	1	0	5	3	0	4	3	0
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	851	306	27	803	422	35	1135	305	32	575	434	50	984	287	3	526	414	3
	TOTAL (ALL INDIA)	24349	16860	2003	25107	27480	2640	27804	19430	2319	27200	32901	3279	24794	18516	853	25910	35324	1194

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018 & 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2018 & 2019